

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Dated: **19 JUN 1995**

APPLICATION NO. 1461 of 1995.

APPLICANTS: Sri.T.Devaraju,
v/s.

RESPONDENTS: The Secretary, Ministry of Railways,
New Delhi and others.,

To

1. Sri.S.V,Shastri,Advocate,
Second Floor,First Cross,
Sri Vinayaka Buildings,
Near Sampige Theatre,
Sampige Road,Malleswaram,
Bangalore-560003.
2. The General Manager,
Southern Railway,
Park Town, Madras-600 003.
3. Sri.A.N.Venugopala Gowda,Advocate,
No.8/2, First Floor,R.V.Road,
Bangalore-560 004.

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on Seventh June, 1995.

Issued on
19/06/95

[Signature]

[Signature]
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH, BANGALORE.

ORIGINAL APPLICATION NO. 1461/ 1995

WEDNESDAY, THIS THE SEVENTH DAY OF JUNE, 1995.

SHRI V. RAMAKRISHNAN

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MEMBER (A)

Shri T. Devaraju,
T.No. 3654,
S/o late Shri Thammiah,
aged about 37 years,
residing at No. 1747,
Soppinakeri, V Cross,
Mandi Mohalla,
Mysore-21.
Working as Skilled III
Boiler's Shop,
Central Workshop (Railway),
Mysore (South), Mysore.

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Applicant

(By Advocate Shri S.V. Shastri)

Vs.

1. Union of India
by its Secretary,
Ministry of Railways,
New Delhi.
2. General Manager,
Southern Railway,
Madras Central, Madras.
3. Chief Works Manager,
Railways, Mysore South,
Mysore.

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Respondents

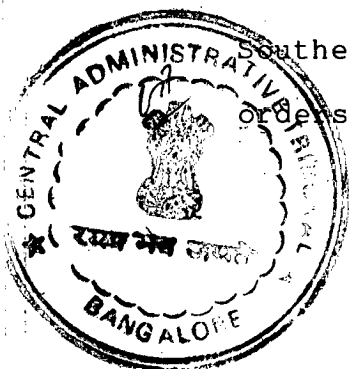
(By Advocate Shri Venugopala Gowda for Railways)

O R D E R

SHRI V. Ramakrishnan, Member (A):

Heard Shri S.V. Shastri who submits that the applicant has
filed a representation dated 12.5.95 to the General Manager,
Southern Railway, Madras requesting for cancelling the transfer
orders dated 21.4.95. This representation has been made after

...2/-



filing the present OA. In view of this position, I direct the Respondent No.2, General Manager, Southern Railway to dispose of the representation dated 12.5.95 within three weeks from the date of receipt of a copy of this order. All the contentions raised are left open. With the above observations, the case is finally disposed of. No costs.

Sd-

(V. RAMAKRISHNAN)
MEMBER (A)

TCV

TRUE COPY
[Signature]
19/6/95
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore